

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 22715/2026

[Arising out of impugned final order dated 01-07-2026 in WP No. 5497/2024 passed by the High Court of Judicature at Madras at Chennai]

K VEDHAMBIKA & ORS.

Petitioner(s)

VERSUS

THE REGISTRAR GENERAL & ORS.

Respondent(s)

IA No. 189115/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Date : 13-07-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) :Mr. Dama Seshadri Naidu, Sr. Adv.
Mr. Sharath Chandran, Adv.
Mr. Shyam Gopal, AOR
Ms. Divya Narayanan, Adv.
Mr. Suvin Kumaran, Adv.
Mr. P. Krishnadevan, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable within four weeks.

In the meantime, the effect and operation of
the impugned order passed by the High Court shall
remain stayed.

(SONIA BHASIN)
ASSISTANT REGISTRAR-CUM-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR